CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA-256/2000 OA 1421/1994 MA 1974/2000



New Delhi this the 4th day of December, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, V.C. (J) HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Hukam Chand
S/o Shri Tota Ram
Ex Head Parcel Clerk
R/o Village Chhoti Garhi
P O Rajpur Tehsil Gannaur
Distt Sonepat (Haryana)
(Advocate: Shri Romesh Gautam)

Petitioner

VERSUS

- Through its Secretary,
 Northern Railway, Baroda House,
 New Delhi
- The Divisional Railway Manager,
 Northern Railway State Entry Road,
 New Delhi
 (Advocate: Shri B.S. Jain)

ORDER (ORAL)

Heard Counsel for the Respondent and applicant. This RA appears to be barred by limitation. The OA was dismissed on 21.9.1997 and RA was filed on 12.7.2000. In order to justify the delay, the applicant filed MA 1974/2000. Learned counsel for the applicant submits that the applicant came to know about the Dismissal in June 2000.

2. We have perused the applicantion to condone the delay. No satisfactory reasons are shown to sustain the delay. He stated that he was not apprised of the result of the OA. The reason given is vague. The RA should be filed



(3)

within 30 days from the OA. The MA is therefore dismissed.

Consequently the RA is Dismissed on the question of limitation.

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Member (A)

(V. Rajagopala Reddy)

Patwal